

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-V**  
**(Division Bench)**

**Item No.-503**  
**(IB)-739(PB)/2022**

**IN THE MATTER OF:**

State Bank Of India

**Vs.**

Sh. Naresh Dhingra

**....Applicant**

**.....Respondent**

**SECTION**

U/s 95(1) of (IBC)

**Order delivered on 13.05.2024**

**CORAM:**

**SHRI MAHENDRA KHANDELWAL,**  
**HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant : Mr. Vibhor Mathur, Mr. Arun Pratap, Mr. Salil,  
Ms. Lipika Sharma, Advs.

For the Respondent : Mr. Amit Dhall, Adv.

For the RP : Mr. Chanchal Dua (in Person)

**HYBRID HEARING (PHYSICAL & VC)**

**ORDER**

Ld. Resolution Professional in person is present and submitted that they have filed their Report under Section 99 of the IBC,2016. However, their Report is still not reflected on the e-portal. Ld. RP in person is directed to approach the Registry and cure the defects, if any, so that it is reflected on the e-portal. Ld. Counsel on behalf of Financial Creditor is also present. List the matter on **19.07.2024.**

**Sd/-**  
**(Dr. SANJEEV RANJAN)**  
**MEMBER (T)**

**Sd/-**  
**(MAHENDRA KHANDELWAL)**  
**MEMBER (J)**